

WP(C) No. 16 of 2015

Jigme N. Kazi vs. State of Sikkim and Ors.

BEFORE

HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

21. 06.07.2017 Present: Mr. T.R. Barphungpa, Advocate and Ms. Tshering Palmoo Butia, Legal Aid Counsel for the Petitioner.

Mr. Jigme N. Kazi, Petitioner in person.

Mr. J.B. Pradhan, Addl Advocate General and Mr. Karma Thinlay, Sr. Govt. Advocate with Mrs. Pollin Rai, Assistant Government Advocate, for the State-Respondents.

Ms. Samita Gurung and Ms. Punnyawati Pokhrel for the Respondent No.2.

Mr. R.K. Pariyar, Chief Engineer and Mr. K.T. Lepcha, Additional Secretary, Buildings & Housing Department, Govt. of Sikkim.

Mr. D.K. Siwakoti, Legal Retainer (UDHD) for the Respondent No.3.

Heard on I.A. No.16 of 2017, a Petition seeking to withdraw the instant matter with liberty to file afresh.

Learned Additional Advocate General objects to the Petition, *inter alia*, on the ground that no liberty should be allowed to file afresh.

Considered submissions.

The prayer of the Petitioner is allowed with liberty to file afresh and I.A. disposed of.

Consequently, Writ Petition No. 16 of 2015 stands disposed of as withdrawn, as also all Interlocutory Applications.

A copy of this Order be placed in the File of CM. Appl. No. 60 of 2015 and CM. Appl. No. 223 of 2015 (*re-numbered as I.A No. 1/2015 and 7/2015, in the new CIS*), for record.

Judge
06.07.2017

Index : ~~Yes~~ / No
Internet : Yes / ~~No~~

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